B

ASSAM ACT VIII OF 1958

THE ASSAM STAMP (AMENDMENT) ACT, 1958

(As passed by the Assembly)

(Received the assent of the Governor on the 26th March 1958)

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An

Act

futher to amend the Indian Stamp Act in its application to Assam

Preamble.—Whereas it is expedient to introduce new rates of stamp duty in terms of multiples of five naye paise in decimal coinage and for that purpose to amend the Indian Stamp Act, 1899 (Act No.11 of 1899), hereinafter called the Principal Act, in its application to Assam, in the manner hereinafter appearing;

- 1. Short title, extent and commencement.—It is hereby enacted in the Ninth Year of the Republic of India as follows:—
 - (1) This Act may be called the Assam Stamp (Amendment) Act, 1958.
 - (2) It extends to the whole of Assam.
 - (3) It shall come into force with effect from the 1st of April, 1958.
- 2. Amendment of Schedule I to the Principal Act.—In Schedule I to the Principal Act,—
- (1) in the second column against items Nos. 1, 5(b)(i) and (ii), 5(d), 12(b), 15, 16, 17, 18(a) and (b), 19, 23, 28, 35(c), 36, 40(c), 41(a) and (b), 43(a), (b) and (c), 58A, 60, 61(b), 64A and 65 substitute the words "Ten naye paise, fifteen naye paise, twenty naye paise, twenty-five naye paise, forty naye paise, fifty naye paise and seventy-five naye paise" respectively for the words "one anna, two annas, three annas, four annas, six annas, eight annas and twelve annas", wherever they occur in the Principal Act.

[Price 00.06 N.P. or 1d.]

(2) for the table of rates given under item No.6(2) (a) (i) and (ii) to following shall be substituted, namely:—

		If drawn singly		It drawn in set of two, for each part of the set		If drawn in set of three, for each part of the set	
		Rs.	np.	Rs.	np.	Rs.	np.
(i)	When the amount of the loan or debt does not exceed Rs.200.	0	30	0	20	0	15
(ii)	When it exceeds Rs.200 but does not exceed Rs.400.	0	66	0	30	0	20
	When it exceeds Rs.400 but does not exceed Rs.600.	0	90	0	50	0	30
	When it exceeds Rs.600 but does not exceed Rs.800.	1	15	0	60	0	40
	When it exceeds Rs.800 but does not exceed Rs.1,000.	1	45	0	75	0	50
	When it exceeds Rs.1,000 but does not exceed Rs.1,200.	1	70	0	90	0	60
	When it exceeds Rs.1,200 but does not exceed Rs.1,600.	2	25	1	15	0	75
	When it exceeds Rs.1,600 but does not exceed Rs.2,500.	3	40	1	70	1	15
	When it exceeds Rs.2,500 but does not exceed Rs.5,000.	6	75	3	40	2	25
	When it exceeds Rs.5,000 but does not exceed Rs.7,500.	10	00	5	10	3	40
	When it exceeds Rs.7,500 but does not exceed Rs.10,000.	13	50	6	75	4	50
	When it exceeds Rs.10,000 but does not exceed Rs.15,000.	20	25	10	15	6	75
	When it exceeds Rs.15,000 but does not exceed Rs.20,000.	27	00	13	50	9	00
	When it exceeds Rs.20,000 but does not exceed Rs 25,000.	33	75	16	90	11	25
	When it exceeds Rs.25,000 but does	40	50	20	25	13	50
	not exceed Rs.30,000. I for every additional Rs.10,000 or, of thereof, in excess of Rs.30,000.	13	50	6	75	4	50

A. G. P. (Leg.) No.7/58-1575-25-4-1958.